

F.No. 21-26/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-26/2026
Date: 19.05.2026

To

Sh. Heera Lal
Kh. No 308, Rukundan Villa
Outer Firni Road, Village Mitraon,
Najafgarh, New Delhi - 110043
Email id: heera.tanwar73@gmail.com

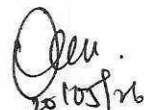
Sub: Information sought under Right to Information Act, 2005.

Sir,

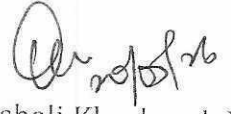
With reference to your RTI application No. CESTA/R/E/26/00016 dated 22.04.2026, through which copy of notesheet/correspondence in which approval of President, CESTAT dated 22.09.2025 is obtained for forwarding letter to Ministry of Finance regarding prosecution of Sh. Heera Lal, three wheeler driver.

The matter has been examined. It is observed that the documents sought pertain to confidential records connected with an ongoing disciplinary proceeding. Disclosure of such information at this stage is exempt under Section 8(1)(h) of the Right to Information Act, 2005, as it would impede the process of investigation/inquiry and disciplinary proceedings. Since the matter relates to confidential departmental records and the proceedings are still under process, the requested information cannot be provided.

Accordingly, the information sought is denied under the provisions of Section 8(1)(h) and other applicable provisions of the RTI Act, 2005..


(Vaishali Kharbanda)
Technical Officer/CPIO

✓ Copy to. Computer Section, for uploading of reply to the RTI on the CESTAT website.



(Vaishali Kharbanda)
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.